

DISTRICT AND SESSIONS COURT, WASHIM

- Read:** 1) Hon'ble High Court Circular dated 16.04.2021.
2) Hon'ble High Court Circular dated 09.06.2021.
3) District Court, Washim Order No. 150/2021 dated 14.06.2021.
4) District Disaster Management Authority, Collector Office, Washim Order No. कक्ष-3/आ.व्य./क.लि.
/कावि-1246/2021 दिनांक 26/06/2021.

Order No. 174 /2021

Date : 27/06/2021

As per the order dated 26/06/2021 of the District Disaster Management Authority, Collector Office, Washim, Washim district falls in Level-3 as per positivity rate of COVID-19. Therefore, in view of the directions issued by the Hon'ble High Court vide circular dated 16.04.2021 and 09.06.2021, I, the undersigned pass the following order.

- 1) All the Courts within Judicial District Washim shall continue to function as per the High Court Circular dated 16.04.2021 with modification in working hours from 2 ½ to 3 hours with 100% attendance of the Judicial Officers and 50% attendance of staff members **w.e.f. 28.06.2021 until further order.**

- 2) The office and Judicial working hours of all the Courts within Judicial District Washim shall be as follows :

Office working hours	:	10.30 a.m. to 2.15 p.m.
Judicial working hours	:	11.00 a.m. to 2.00 p.m.

- 3) **All Courts shall remain closed on every Saturday, but may take up only remand and urgent matters, as being taken up on holidays.**
- 4) Judicial Officers may not pass any adverse order owing to the absent of the Advocates, parties, witnesses or accused.
- 5) The Canteens and Bar Rooms within the Court premises shall remain closed.
- 6) All the Presiding Officers and Head of Establishment / Departments to see that the strength of the Staff working under their control as per High Court Circular dated 16.04.2021 and 09.06.2021 shall be 50%. They are directed to make necessary arrangement as per their convenience in this regard.
- 7) All the concerned are hereby informed that they should follow the guidelines issued from time to time, by the Hon'ble High Court and Governement of Maharashtra regarding precautionary measures in view of COVID-19.

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- 8) In the event of change in the Levels of Restrictions for Breaking the Chain by the State Disaster Management Authority / District Disaster Management Authority, the undersigned will pass the appropriate order.

Note : Staff members who are not called for duty shall be available on mobile phone calls as and when any official communication is made to them. In case any duty is assigned to such staff members, he / she shall discharged the same without fail. Breach of these directions may attract stern Disciplinary Action. Staff members who are not called for duty shall not leave the headquarter.

Date : 27/06/2021
Place : Washim.



(S. M. Menjoge)
I/c. Principal District & Sessions Judge,
Washim.

O. W. No./1180/2021
District Court, Washim
Date :- 27/06/2021

Copy forwarded with compliments to :- (out stations by e-mail)

- 1) The District Judge- 1 & A.S.J., Washim/Link Court Mangrulpir.
 - 2) The Civil Judge (Sr.Dn.) Washim/Mangrulpir
 - 3) The Chief Judicial Magistrate, Washim
 - 4) The Secretary, District Legal Services Authority, Washim
 - 5) The.....Jt. Civil Judge (Jr. Dn.) & J.M.F.C. Washim/ Malegaon /Mangrulpir/ Karanja /Manora /Risod
 - 6) The Superintendent (Finance Br./Inspection Br./Judicial Br.), District Court, Washim.
 - 7) The A.G.P./A.P.P., Washim/ Malegaon /Mangrulpir/ Karanja/Manora/Risod
 - 8) President, Bar Association, Washim/ Malegaon /Mangrulpir/ Karanja /Manora/Risod
 - 9) The Collector, Washim
 - 10) The Superintendent of Police, Washim
 - 11) The Jailor District Prison, Washim
- for information and necessary action.

Registrar,
District Court, Washim